

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI SAIKRUPA SUGAR & ALLIED INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shri Saikrupa Sugar & Allied Industries Limited
2.	Date of incorporation of corporate debtor	16/12/1998
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15424PN1998PLC013139
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 6 Annasaheb Magar Bhavan Gultekdi, Market Yard Pune Maharashtra 411037 India.
6.	Insolvency commencement date in respect of corporate debtor	03/08/2021 - Date of Pronouncement of order (28/08/2021 –Date of receipt of Order by IRP)
7.	Estimated date of closure of insolvency resolution process	180 Days from date of commencement of resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Harshad Shamkant Deshpande Registration No- IBBI/IPA-001/IP-P-00166/2017-18/10335
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Kumar Millennium, Jaibhavani Nagar, Paud Road, Near Rohan Corner, Kothrud, Pune- 411038. Email Id : harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Harshad S Deshpande & Associates, Cost Accountants 403, Kumar Millennium, Jaibhavani Nagar, Paud Road, Near Rohan Corner, Kothrud, Pune- 411038. Email Id: hsdasso@gmail.com
11.	Last date for submission of claims	11/09/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Saikrupa Sugar & Allied Industries Limited** on **28/08/2021**.

The creditors of **Shri Saikrupa Sugar & Allied Industries Limited** are hereby called upon to submit their claims with proof on or before **11/09/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



SD/-

CMA Harshad S Deshpande
Interim Resolution Professional

Date - 28/08/2021

Place - Pune